

Sr. No. 1

Regular

IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR

**WP(C) PIL No. 6/2022**

**Kashmiri Pandit Sangarsh Samiti thr. Its ...Appellant(s)/Petitioner(s)**  
**President Mr. Sanjay K. Tickoo.**

Through: Petitioner in person

**Vs.**

**Union Territory of J&K.**

...Respondent(s)

Through: Mr. DC Raina, AG.  
With Mr. Sajad Ashraf, GA.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE JAVED IQBAL WANI, JUDGE.**

**ORDER**

**20.07.2022**

1. Mr. Sanjay K. Tickoo, President KPSS i.e., Kashmiri Pandit Sangarsh Samiti addressed a representation dated 01.06.2022 to the Chief Justice of this Court. The said Samiti through the medium of the aforesaid representation made the following requests: -
  - i. To protect the lives of the religious minorities in the J&K as their lives are at stake due to callous approach of the Union Territory/Central Administration;
  - ii. Concerned official of the administration be summoned to explain the policy and mechanism they have devised since 08.06.2020, the date on which one Kashmiri Mr. Ajay Pandita (Bharti) was killed in Anantnag District;
  - iii. To investigate all targeted killings that took place since 08.06.2020, to examine the role of all officers involved in it and to suspend them without any delay in negligence on their part;
  - iv. To investigate all transfers prior to 12.05.2022, which have been made at the behest of the blue-eyed persons.
2. It is common knowledge that the administration is making all efforts to provide security and protection to the religious minorities in J&K and a robust mechanism is being deployed to avoid targeted killings and to investigate the incidents of all targeted killings.

3. Learned Advocate General has placed a note of Special DG, CID, J&K in a sealed cover to contend that all possible care is taken to address all the above issues.
4. We do not want to enter into the merits of the issues which have been raised by the petitioner Samiti in the representation to this Court and rather considers it appropriate to leave those issues to be considered, negotiated and resolved at the level of the Government in consultation with the representatives of the petitioner Samiti.
5. Accordingly, we leave it open the petitioner Samiti to submit a fresh representation highlighting its grievances before the Secretary, Home, Union Territory of J&K in a comprehensive manner. Once such a memorandum/representation is submitted, the Secretary, Home, will sit with the President of the Samiti or any other nominee of the Samiti so authorized and consider the grievances of the petitioner and after receiving the suggestions, if necessary, may take appropriate remedial steps that may be considered necessary in the overall interest of the Union Territory and the members of the minority community as claimed.
6. The report of the Special DG, CID, J&K, as produced by the Advocate General during the course of submission be placed in a sealed cover and be returned to him.
7. The registry is directed to provide a copy of the representation of the petitioner Samiti to the office of the Learned Advocate General for ready reference.
8. The sealed cover containing the above report is returned to the AG.
9. The writ petition is disposed of, accordingly.

**(JAVED IQBAL WANI)**  
**(JUDGE)**

**(PANKAJ MITHAL)**  
**(CHIEF JUSTICE)**

**SRINAGAR**

**20.07.2022**

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